

ITEM NO.20 Court 12 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3481-3482/2021

(Arising out of impugned final judgment and order dated 08-03-2021 in ABAST No. 3947/2020 07-04-2021 in ABA No. 937/2021 passed by the High Court Of Judicature At Bombay)

PRADIP VIJAY NICHANI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.58640/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58641/2021-EXEMPTION FROM FILING O.T. and IA No.58643/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-04-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARIFor Petitioner(s) Mr. Siddharth Luthra, Sr. Adv.
Mr. Harshad Bhadbhade, Adv.
Ms. Varsha Pichaya, Adv.
Mr. Siddharth Mehta, Adv.
Mr. Anand Dilip Landge, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment, official translation and permission to file documents/facts/annexures are allowed.

The petitioner is permitted to implead the complainant as respondent No.2.

Issue notice.

List in the second week of July, 2021.

In the fact and circumstances of the case, it is directed that meanwhile the petitioner shall not be arrested in relation to FIR bearing C.R. No.504/2020 registered with Ambad Police Station at Nashik.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)